

[Shri Pabitra Mohan Pradhan]

or otherwise is till now indefinite. There was one radio broadcast that three people met with death. Another news is that there has not been any death save and except that one person has got a medium injury causing some concern and another person who got a minor injury has been discharged from the hospital.

The armed police mobilisation, the lathi charge coupled with firing is a great concern to the people who are panic-stricken.

The Deogarh area being a backward one and preponderatingly being inhabited by Adivasis and Harijans should have been treated with preferential softness and leniency. Instead of taking such an attitude, sticking to firing means use of arms on unarmed people who may be given justice and fairplay if a judicial inquiry is immediately held, inquiry promptly completed, morale and the spirit of the masses restored and confidence gained.

The wounded and otherwise injured people should be given adequate compensation. The reason for the agitation for which the incident took place may be properly and promptly ascertained and the government may comply with the demands within their policy.

(ii) REPORTED INADEQUATE SUPPLY OF COAL TO WEST BENGAL BY COAL INDIA, LTD.

SHRI ROBIN SEN (Asansol): Since the Coal India Ltd. is not fulfilling its promises to supply the required amount of coal to West Bengal, there is a severe coal crisis in West Bengal. From the last July onwards the Coal India is supplying inadequate coal to West Bengal which has seriously affected the industries in West Bengal and caused immense hardship to the people of West Bengal. Coal India is having dumps in Calcutta, Siliguri, Darjeeling and Badra where they failed to supply adequate coal. Some officers in the collieries have got involved in selling coal in the black-

market. Since the Centre is having the responsibility for the supply of coal to States, I demand that the Centre should take it seriously and supply adequate coal to West Bengal and to stop such black-marketing forthwith.

(iii) EXPANSION OF COCHIN SHIPYARD

SHRI K. A. RAJAN (Trichur): Under Rule 377 I wish to make the following statement.

The Cochin Shipyard had sometime back given a project report for the expansion of the present ship-building facilities with another ship-building dock at a cost of Rs. 20 crores. Till recently there was very favourable response for this from the concerned authority. But it seems that the emphasis is now shifted to the two new shipyards in another State at an estimated investment of Rs. 120 crores for each. I request you that the expansion of the present Cochin Shipyard is in no way given up because of the new projects now being considered by the Planning Ministry.

The Cochin Shipyard deserves expansion because of the following valid reasons.

1. The Cochin Shipyard has to be expanded to make it viable one with a second building dock.

2. The shipyard has got all the infrastructure facilities to expand at a lower cost.

3. This yard has got already the latest technical innovations in ship-building.

(iv) DEMANDS OF OFFICERS ASSOCIATION OF HINDUSTAN AERONAUTICS LTD., BHARAT ELECTRONICS, H.M.T. AND INDIAN TELEPHONE INDUSTRIES

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I would like to take this opportunity to draw the attention of the Minister of Defence to the serious situation in the Hindustan Aeronautics, Bangalore, arising out of the high-handed behaviour of the management towards the officers in the concern.